

10

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A.No.1061/97

Date of Decision: 21.8.1997

BETWEEN:

M.V. Rao

... Applicant

AND

1. Union of India, rep. by  
General Manager,  
South Eastern Railway,  
Gardenreach,  
Calcutta.
2. Chief Personnel Officer,  
South Eastern Railway,  
Gardenreach, Calcutta.
3. Divisional Railway Manager,  
South Eastern Railway,  
Waltair Division, Waltair

... Respondents.

Counsel for the applicant : Mr.G. Ramachandra Rao

Counsel for the Respondents: Mr.C.V. Malla Reddy

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN)

O R D E R

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn)

1. Heard Mr.G. Ramachandra Rao for the applicant and Mr.C.V. Malla Reddy on behalf of the Respondents.
2. The applicant, whose date of birth had been recorded and consistently shown as 11.5.1939, was due to retire on superannuation on 10.5.1997. However, he was ordered to retire on 13.3.1997 (F/N) owing to reasons found recorded in Annexure-IV to the OA(DRM (P) WALTAIR Memorandum No.WPG/ENGG/MVR dated 13.3.1997).
3. The Grievance of the applicant in the present OA is that despite representations and reminders, none of his retirement benefits have been settled so far and the case is

getting inordinately delayed. It is seen from Annexure-X that the entire case now rests with Zonal Headquarters, Garden Beach. That was the position as intimated to the applicant on 11.6.1997. There has been evidently <sup>no</sup> progress thereafter.

4. The facts of the case are straightforward. According to the authorities the officer was to superannuate on 31.5.1996. However, he continued in service even after that date and was asked to retire on 13.3.1997, an order which he readily complied. It is for the Respondents to take necessary action to regulate, if and as necessary, the period between 31.5.1996 and 13.3.1997, as per rules. What is, however, urgently required is that sanction of his terminal benefits should not be delayed on any account. Respondent-1 is, therefore, directed to have this case examined without any loss of time and to ensure that all the claims are duly processed, sanctioned, and settled within a period of 45 days from the date of receipt of a copy of this order.

Sd/-  
COURT OFFICER  
Central Administrative Tribunal  
Hyderabad Bench.

....  
R  
GJ  
Rd